

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A. NO. 10 of 1995 in

O.A. NO. 689 of 1993

~~TEAR NO.~~

DATE OF DECISION 7-8-1995

Shri L.M. Dave

Petitioner

Mr. M.S. Trivedi

Advocate for the Petitioner (s)

Versus

Dy. Dr. General, Doordarshan

Respondent

and Director, Doordarshan Kendra, Ahmedabad.

Mr. Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy, Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri L.M. Dave,
TREX (Transmission Executive),
Doordarshan Kendra,
Ahmedabad.

..... Applicant

(Advocate : Mr.M.S. Trivedi)

versus

1. Shri A.N. Sharma,
Dy. Director General,
Doordarshan Kendra,
Mandi House,
New Delhi.

2. Smt. Saroj Chandrola,
Director,
Doordarshan Kendra,
Thaltej Tekra,
Ahmedabad-52.

..... Respondents

(Advocate : Mr.Akil Kureshi)

O R D E R

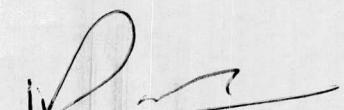
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per : Hon'ble Mr.K. Ramamoorthy, Member (A)

At the time of hearing, the counsel for the respondents has produced the corrigendum issued on 3rd July, 1995 wherein it is specifically stated that the other facts of the order of 2-9-94 hold good which means that in effect the other aspects of the representation have not been considered for acceptance by the respondents. In view of this corrigendum, no case remains pertaining to wilful disobedience of the order of this Tribunal. Notice is discharged. If, however, the applicant has still any grievance with the decision taken by the respondent ^{forw} he is at liberty to file an application.

No order as to cost



(K. Ramamoorthy)
Member (A)